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NEW EU REGULATION ON IMPORT AND EXPORT OF HAZARDOUS CHEMICALS

On 15th December 2015, The European Commission has published a new Regulation, Commission Delegated Regulation 2015/2229 which concerns the import and export of hazardous chemicals.

Fenbutatin oxide is no longer approved for use as a pesticide, and has been added to the lists of chemicals contained in Parts 1 and 2 of Annex I to Regulation (EU) No 649/2012. A number of other chemicals have now been added to Annex I of Regulation 649/2012, which are subject to export notification procedure. These are:

For more information on the above matter: [please click here](#)

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NO INSULATION FROM DISQUALIFICATION FOR DIRECTOR WHO FAILED TO ACCOUNT FOR MISSING ASSETS AND FUNDS

On 15th December 2015, The Insolvency Service has press released the judgment that, Andrew Rushton, the director of a PV Solar Fit Ltd, a company involved in supplying energy efficient insulations has been disqualified for 8 years.

For more information on the above matter: [please click here.](#)

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